

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Service Tax Appeal No.41327 of 2016

(Arising out of Order-in-Appeal No.25/2016 dt.05.04.2016 passed by Commissioner of Customs & Central Excise (Appeal-2), Tiruchirapalli)

M/s.S.M.Mohammed Ibrahim & Sons

No.15/11, Crescent Apartments
Khajamian Street
Trichy - 20

Appellant

VERSUS

Commissioner of Central Excise & Service Tax

No.1, Williams Road
Cantonment
Trichy – 620 001

Respondent

APPEARANCE:

For the Appellant : None
For the Respondent : Ms.K.Komathi, JC (AR)

CORAM :

HON'BLE MS.SULEKHA BEEVI C.S, MEMBER (JUDICIAL)
HON'BLE SH.ANIL G.SHAKKARWAR, MEMBER(TECHNICAL)

DATE OF HEARING :02.03.2020
DATE OF DECISION :02.03.2020

FINAL ORDER No.40612/2020

PER BENCH

The appellant had filed declaration under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. As per the Scheme, on filing of a declaration, it is deemed that the appeal is withdrawn. Taking note of the fact that the appellant has filed declaration under the said scheme, the appeal is dismissed as withdrawn with liberty for the appellant to approach the Tribunal to restore the appeal in case discharge certificate

is not issued for the dispute pertaining to this Appeal. Appeal is dismissed as withdrawn.

(dictated and pronounced in court)

(Sulekha Beevi C.S.)
Member (Judicial)

(ANIL G.SHAKKARWAR)
Member (Technical)

Vsr/Rkp